

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 170/TT/2018**

- Subject** : Approval of transmission tariff from anticipated COD to 31.3.2019 for “NLC- Karaikal 230 kV D/C line (through LILO of the 230 kV Neyveli-Bahour S/C line at Karaikal) under NLC-Karaikal 230 kV D/C line” in Southern Region
- Date of Hearing** : 24.1.2019
- Coram** : Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Karnataka Power Transmission Corporation Ltd. (KPTCL)  
and 16 others
- Parties present** : Shri S. Vallinayagam, Advocate, TANGEDCO  
Shri Abhay Choudhary, PGCIL  
Shri S. S. Raju, PGCIL  
Shri S. K. Venkatesan, PGCIL  
Shri Zafrul Hasan, PGCIL  
Shri Pankaj Sharma, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that as per the Investment Approval dated 20.7.2016, the instant assets were scheduled to be put into commercial operation on 20.11.2017. The petition was filed on the basis of anticipated COD of 30.5.2018. He submitted that the instant transmission line is ready for use from 1.10.2018. However, due to non-readiness of Karaikal switchyard which is under the scope of Puducherry Electricity Department, the line could not be terminated at Karaikal switchyard. He requested to approve the COD of the instant assets under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations. He further submitted that Karaikal switchyard of Puducherry Electricity Department was put into commercial operation on 20.12.2018. He submitted that the time over-run of 10 months and 11 days is due to RoW issues which were beyond the control of the petitioner and requested to condone the time over-run and allow the tariff as claimed in the petition. He also submitted that all the information sought by the Commission has been furnished.



2. The learned counsel for TANGEDCO submitted that the transmission charges for the period starting from the COD of the instant transmission line to the COD of the Karaikal Switchyard must be borne by Puducherry Electricity Department and later on the tariff allowed for the instant transmission may be included in the PoC computation. He further submitted that the petitioner's prayer for grant of additional ROE of 0.5% may not be allowed as there is a time over-run of more than 10 months.

3. In response, the representative of the petitioner submitted that the instant assets were put into commercial operation within the timeline of 30 months specified in the 2014 Tariff Regulations for grant of additional ROE and hence the instant assets should be granted additional ROE of 0.5%.

4. The Commission directed the petitioner to submit RLDC and CMD Certificate, on affidavit by 8.2.2019 with an advance copy to the respondents. The Commission also directed Puducherry Electricity Department to file its reply by 15.2.2019, on the petitioner's claim for approval of tariff under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations as the switchyard under Puducherry Electricity Department is not ready when the transmission line was ready. The Commission further directed the parties to comply with the above directions within the specified timeline and observed that no extension of time shall be granted.

5. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)

